NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.02/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2017

NAME OF THE PARTIES:

M/s. Jeroo Nariman & Anr.

V/s. M/s. Dairy Land Plantations (I) Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Varnn Dinit	Advocate fra Respondents	AXIA
	Kumeria	ALSPINIENTS	

2. ALIOSTIAN DAVIAN A/W RICALAND PROUZERN 1/10 Norsha S. Sawent

ORDER

TCP No.02/397-398/CLB/MB/MAH/2013

- 1. The Learned Representatives of both the sides are present.
- 2. From the side of the Petitioner it is again reiterated that due to certain compelling circumstances this Petition should be decided at an early date.

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- 3. The Learned Representative of the Petitioner has further submitted that limited time is granted by the Authorized Department to do some activity about the trees on the land. Therefore, before the expiry of the said time the Petition under consideration should be disposed of.
- 4. The Respondents under the circumstances shall not be allowed to take any more adjournment. Since the pleadings are complete, by consent the matter is enlisted for final hearing on 7th March, 2017. Date is duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

9th February, 2017.